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ITEM NO.33

COURT NO.11

SECTION XIV

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) Diary No(s).  
38515/2015

(Arising out of impugned final judgment and order dated 16/11/2012  
in RP No. 668/2012 in RFA No. 68/2012 & CS(OS) No.177/2012 passed  
by the High Court of Delhi at New Delhi)

RAM GOPAL

Petitioner(s)

VERSUS

YOGESHWAR CHAND AND ORS.

Respondent(s)

(Office report for directions)

Date : 28/10/2016 This petition was called on for hearing today.

CORAM : HON&#39;BLE MR. JUSTICE ASHOK BHUSHAN

[IN CHAMBERS]

For Petitioner(s) Mr. Hiren Dasan,Adv.

Mr. Chand Qureshi,Adv.

Mrs Sarla Chandra,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

As a last chance, learned counsel for the petitioner  
is granted four weeks&#39; time to cure the defects as  
pointed out by the Registry.

(SAPNA BISHT)

(TAPAN KUMAR CHAKRABORTY)

SR. P.A.

COURT MASTER